

- (i) The Securities and Exchange Board on India (Depositories and Participants) Second Amendment Regulations, 1997 published in Notification No. S.O. 640(E) in Gazette of India dated the 5th September, 1997.
- (ii) The Securities and Exchange Board of India (Registrar of Issue and Share Transfer Age...s) Amendment Regulations, 1997 published in Notification No. S.O. 660(E) in Gazette of India dated the 17th September, 1997.
- (iii) The Securities and Exchange Board of India (Debenture Trustees) Amendment Rules, 1997 published in Notification No. G.S.R. 541 (E) in Gazette of India dated the 16th September, 1997.

[Placed in Library. See No. LT 2424/97]

- (9) A copy of the Notification No. S.O. 585(E) (Hindi and English versions) published in Gazette of India dated the 16th August, 1997 containing Corrigendum to the Notification No. S.O. 327(E) dated the 15th April, 1997.

[Placed in Library. See No. LT 2425/97]

- (10) A copy of the Notification No. 85/97-Customs (Hindi and English versions) published in Gazette of India dated the 21st November, 1997 together with an explanatory memorandum seeking to impose anti-dumping duty on Purified terephthalic Acid (PTA) imported from the Republic of Korea, Thailand and Indonesia, on the basis of the preliminary recommendations of the Designated Authority, issued under sub-section (2) of section 9A of the Customs Tariff Act, 1975.

[Placed in Library. See No. LT 2426/97]

14.04 hrs.

[English]

ESTIMATES COMMITTEE

Seventh Report

SHRI RUPCHAND PAL (HOOGHLY): I beg to present the Seventh Report (Hindi and English Versions) of the Estimates Committee on action taken by Government on the recommendations contained in their Fifty-Seventh Report (Tenth Lok Sabha) on Ministry of Coal—Production and Distribution of Coal.

14.04 1/4 hrs.

[English]

STANDING COMMITTEE ON HUMAN RESOURCE DEVELOPMENT

Sixty-third Report

SHRI SARTAJ SINGH (HOSHANGABAD): I beg to lay on the table a copy each (Hindi and English versions) of the Sixty-Third Report of the Standing Committee on Human Resource Development on the Constitution (Eighty-Third Amendment) Bill, 1997.

[English]

...(Interruptions)

SHRI P.R. DASMUNSI (HOWRAH): Sir, we cannot transact any business of the House with the DMK party inside the Government...(Interruptions)

MR. SPEAKER: Will you please sit down?

(Interruptions)

MR. SPEAKER: No.

(Interruptions)

MR. SPEAKER: Please sit down.

(Interruptions)

MR. SPEAKER: Take your seats. Please go back to your seats. It is very unfortunate.

(Interruptions)

MR. SPEAKER: Please sit down, my friends.

(Interruptions)

MR. SPEAKER: Mamatiji, Please sit down. Shri Ramalingam, please sit down. Please do not behave like that.

(Interruptions)

MR. SPEAKER: Shri Panja, please sit down. Everybody may sit down now. What is this going on? I am really sorry.

(Interruptions)

MR. SPEAKER: Please listen to me now. Will you have the patience to listen to me?

(Interruptions)

14.2 hrs.

ANNOUNCEMENT BY THE SPEAKER

MR. SPEAKER: I am giving this ruling with a lot of pain and anguish.